Written Answers to

## Supply chain and logistic management for immunisation coverage

984. DR. PRABHAKAR KORE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether lack of quality supply chain and logistics management system pose a major challenge for Government as well as public health agencies working to expand the immunisation coverage in the country;

(b) what are the reasons which affect the quality supply chain and logistics management systems; and

(c) whether Government has taken steps to improve the quality supply chain and logistics management system, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI FAGGAN SINGH KULASTE): (a) The immunization supply chain and logistics management in the country meets global standards, and is not a challenge for the Government or other public health agencies in expansion of immunization coverage in the country.

(b) and (c) The quality of cold chain and logistics management system is monitored by ensuring overall sickness rate of cold chain equipment in the country is below 2% at any point of time. Sickness rate denotes the functionality of cold chain equipment.

The quality of the cold chain equipments are ensured through regular maintenance by refrigerator mechanics who carries out repair and periodic maintenance of these equipments. Further the ageing equipment is replaced from time to time apart from expanding the cold chain system in the country.

Cold chain equipment is provided with temperature monitoring devices and storage temperature is monitored and recorded daily.

At present, vaccine stock is also monitored through online software known an electronic vaccine intelligence network in few States.

## NEET exemption for A.P. and Telangana

985. SHRI C. M. RAMESH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that Andhra Pradesh has special provisions under Article
370 D of the Constitution and the Governments of Andhra Pradesh and Telangana have
requested to exempt them from National Eligibility-cum-Entrance Test (NEET);

(₹ in crore)

(b) if so, why Government is making NEET mandatory for both the States;

(c) whether in view of the judgement of the Supreme Court, the Ministry will intervene and apprise the Hon'ble Supreme Court about special constitutional provisions relating to these States; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI FAGGAN SINGH KULASTE): (a) to (d) The Indian Medical Council Act is applicable for admission of medical students in whole of India, including the States of Andhra Pradesh and Telangana. The Hon'ble Supreme Court *vide* its order dated 28.4.2016 in writ petition No. 261/2016 filed by Sankalp Charitable Trust and otrs. directed that AIPMT 2016 to be held on 1st May, 2016 shall be phase I of NEET and Phase II of NEET for the left out candidates shall be held on 24th July, 2016 by inviting fresh applications. NEET would not disturb the admission policy of the States in medical education. The States still be free to select their own candidates against their seats, with the change that instead of using marks of State level exams they will use the scores of the NEET.

## Fixed capital formation public investment in the country

986. SHRI K.T. S. TULSI: Will the Minister of FINANCE be pleased to state:

(a) gross fixed capital formation or investment in public as well as private sector during the last three years; and

(b) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ARJUN RAM MEGHWAL): (a) and (b) The latest year for which the details of gross fixed capital formation (GFCF) in public as well as private sectors have been published by the Central Statistics Office is 2014-15. GFCF at current prices in public, private corporate and household sectors in 2012-13, 2013-14 and 2014-15 is given in the following table:

Gross Fixed Capital Formation at current prices

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	2012-13	2013-14	2014-15@
Gross fixed capital formation	3321413	3564320	3844366
(i) Public sector	697607	794988	936678